

ACT NO. IV OF 1922.

[PASSED BY THE INDIAN LEGISLATURE.]

*(Received the assent of the Governor General on the 22nd
February, 1922.)*

An Act to repeal certain special enactments
supplementing the ordinary criminal law.

WHEREAS it is expedient that certain special enactments supplementing the ordinary criminal law should be repealed; It is hereby enacted as follows :—

1. This Act may be called the Special Laws ^{Short Title.}
Repeal Act, 1922.

2. The repeal of any enactment by this Act shall ^{Extent.}
have effect in every part of British India, including British Baluchistan, the Fonthal Parganas, the Shan States and the Hill District of Arakan, in which the enactment was in force at the date of the commencement of this Act, and any notification, made under any law for the time being in force, whereby any such enactment has been declared to be in force in, or applicable to, or has been extended to, any such part, shall on and from that date be deemed to have been cancelled in so far as it relates to that enactment.

3. The enactments mentioned in the Schedule are ^{Repeals.}
hereby repealed to the extent specified in the fourth column thereof.

THE SCHEDULE

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[Price one anna and six pies.]

Special Laws Repeal.

[ACT IV

THE SCHEDULE.

ENACTMENTS REPEALED.

(See section 3.)

Year.	No.	Short title.	Extent of repeal.
<i>Madras and Bengal Regulations.</i>			
1804	X	The Bengal State Offences Regulation, 1804.	So much as has not been repealed.
1808	VII	The Madras State Offences Regulation, 1808.	So much as has not been repealed.
<i>Acts of the Governor General in Council.</i>			
1857	XI	The State Offences Act, 1857.	So much as has not been repealed.
"	XXV	The Forfeiture Act, 1857.	So much as has not been repealed.
1872	IV	The Punjab Laws Act, 1872.	So much of the First Schedule as relates to the Bengal State Offences Regulation, 1804.
1874	XV	The Laws Local Extent Act, 1874.	So much of the First, Second, Fourth and Fifth Schedules as relates to the Bengal State Offences Regulation, 1804, the Madras State Offences Regulation, 1808, the State Offences Act, 1857, and the Forfeiture Act, 1857.
1875	XX	The Central Provinces Laws Act, 1875.	So much of the Schedule as relates to the Bengal State Offences Regulation, 1804.
1876	XVIII	The Oudh Laws Act, 1876.	So much of the Second Schedule as relates to the Bengal State Offences Regulation, 1804.
1891	XII	The Amending Act, 1891.	So much of the Second Schedule as relates to the Forfeiture Act, 1857.
1894	XIII	The Amending (Army) Act, 1894.	So much of the Second Schedule as relates to the Madras State Offences Regulation, 1808.
1897	V	The Amending Act, 1897.	So much of the Third Schedule as relates to the Bengal State Offences Regulation, 1804.

OF 1921.] *Special Laws Repeal.*

THE SCHEDULE—*contd.*

ENACTMENTS REPEALED—*contd.*

(See section 3)—*contd.*

Year.	No.	Short title.	Extent of repeal.
<i>Acts of the Governor General in Council—contd.</i>			
1897	XIV	The Indian Short Titles Act, 1897.	So much of the Schedule as relates to the State Offences Act, 1857, and the Forfeiture Act, 1857.
1898	XIII	The Burma Laws Act, 1898.	So much of the First Schedule as relates to the State Offences Act, 1857, and the Forfeiture Act, 1857.
1915	IV	The Defence of India (Criminal Law Amendment) Act, 1915.	The whole.
1916	II	The Defence of India (Amendment) Act, 1916.	The whole.
1919	XI	The Anarchical and Revolutionary Crimes Act, 1919.	The whole.
<i>Regulations by the Governor General in Council.</i>			
1872	III	The Sonthal Parganas Settlement Regulation, 1872.	So much of the Schedule as relates to the Bengal State Offences Regulation, 1804.
1877	III	The Ajmere Laws Regulation, 1877.	So much of the Second Schedule as relates to the Bengal State Offences Regulation, 1804.
1895	I	The Kachin Hill-tribes Regulation, 1895.	So much of the Schedule as relates to the State Offences Act, 1857.
1896	V	The Chin Hills Regulation, 1896.	So much of the Schedule as relates to the State Offences Act, 1857.
1901	VII	The North-West Frontier Province Law and Justice Regulation, 1901.	So much of the Second Schedule as relates to the Bengal State Offences Regulation, 1804.
1913	II	The British Baluchistan Laws Regulation, 1913.	So much of the First Schedule as relates to the State Offences Act, 1857.
1916	I	The Arakan Hill District Laws Regulation, 1916.	So much of the First Schedule as relates to the State Offences Act, 1857.

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